GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:16 ANSWERED ON:23.02.2010 DATABASE OF ARMS LICENCE HOLDERS Gandhi Smt. Maneka Sanjay

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is any proposal to create a centralised database of the arms licence holders in the country;
- (b) if so, the details thereof;
- (c) whether the Government has decided to draft new arms and ammunition policy to accommodate the said provision; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): Yes Madam. The Government has decided to review various provisions of the Arms Act, 1959 and Arms Rules, 1962 with regard to grant of arms licences for possession of arms and ammunition by individuals and manufacture of fire-arms in the country. This also includes a proposal to make a provision under the Arms Rules, under which the Licensing Authorities will be required to maintain a database and to share the data with the Central Government which shall maintain a national database.